

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.05
I.A No. 147 of 2020,
I.A No. 111 of 2021 &
I.A No. 131 of 2022 in
CP (IB) No. 154/BB/2017

IN THE MATTER OF:

M/s. State Bank of India	...	Petitioner
Vs.		
M/s. Deepak Cables (India) Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.02.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator	: Sh. D Bhanu Pradeep
For the Applicant in I.A Nos. 111 of 2021 & I.A No. 131 of 2022	: Sh. Shriraja.S

ORDER

I.A No. 147 of 2020, I.A No. 111 of 2021 and I.A No. 131 of 2022

1. Heard Mr. D Bhanu Pradeep, learned Counsel for the Liquidator and Mr. Shriraja.S, learned Counsel for the Applicant in I.A No. 111 of 2021 and I.A No. 131 of 2022.
2. Pleadings are complete in all the I.As
3. The learned Counsel for the Liquidator seeks time to argue the matter.
4. At the request of the learned Counsel for the Liquidator, list the C.P along with all the I.As on **28.03.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)